

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

M.A.NO.768 of 1995 in O.A.427 of 1994.

Between

Dated: 8.9.1995.

1. The Union of India rep. by the General Manager, South Central Rly, Rail Nilayam, Secunderabad,
2. The Divisional Railway Manager(BG), Secunderabad Division, South Central Railway/Sanchalan Bhavan, Secunderabad.
3. The Senior Divisional Mechanical Engineer, South Central Railway, Secunderabad Division, Sanchalan Bhavan, Secunderabad.

...

Petitioners/Respondents

And

1. ~~xx~~ R.Kanakaiah

...

Respondent/Applicant

2. S.V.Narayan Rao,

...

Respondent/Respondent

Counsel for the Applicants

: Sri. N.V.Ramana, Addl. CGSC,

Counsel for the Respondents

: Sri. P.Naveen Rao

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

The Hon'ble Tribunal made the following order:-

This M.A. is filed by the respondents in this O.A. for extention of time for implementing the judgement in that OA from 5.5.95 to 5.9.95.

MA is allowed as prayed for. No costs.

*Amulya*  
Deputy Registrar(Judl.)

Copy to:-

1. The General Manager, South Central Railway, Union of India, Railnilayam, Secunderabad.
2. The Divisional Railway Manager(BG) Secunderabad Division, South Central Railway/Sanchalan Bhavan, Secunderabad.
3. The Senior Divisional Mechanical Engineer, South Central Railway, Secunderabad Division, Sanchalan Bhavan, Secunderabad.
4. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
5. One copy to Sri. P.Naveen Rao, Advocate, CAT, Hyd.
6. One spare copy.

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Rsm/-